

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-2
463/252/ND/2020

IN THE MATTER OF:

Inovace Automotive Private Limited

Vs.

Registrar of Companies NCT of Delhi & Haryana

....APPELLANT

....RESPONDENT

SECTION

U/s 252 (1)

Order delivered on 02.12.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Appellant

: Mr. Himanshu Harbola, Advocate

For the OL

:

For the RD

:

For the Intervener

: Mr. Deepak Anand and Mr. Vipul Agarwal for I.T.
Department

ORDER

Counsel for the Applicant is present. Counsel for the Income Tax Department is present. The Registry is directed to issue notice to the ROC. The counsel for the Applicant is permitted to send private notice to the ROC along with copy of the petition and file the proof of service along with an affidavit on or before next date of hearing.

List the matter on 22.12.2020.

- Sdr

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sdr

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)